

THE TEA (AMENDMENT) ACT, 1986

No. 24 of 1986

[14th May, 1986.]

An Act further to amend the Tea Act, 1953.

Enacted by Parliament in the Thirty-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Tea (Amendment) Act, 1986.

(2) It shall come into force on such date<sup>1</sup> as the Central Government may, by notification in the Official Gazette, appoint.

29 of 1953.

2. In section 25 of the Tea Act, 1953 (hereinafter referred to as the principal Act), in sub-section (1),—

(a) in the opening paragraph, for the words “at the rate of four paise per kilogram”, the words “at such rate not exceeding fifty paise per kilogram as the Central Government may, by notification in the Official Gazette, fix” shall be substituted;

(b) for the proviso, the following proviso shall be substituted, namely:—

“Provided that different rates may be fixed for different varieties or grades of tea having regard to the location of, and the climatic conditions prevailing in, the tea estates or gardens producing such varieties or grades of tea and any other circumstances applicable to such production.”

3. After section 28 of the principal Act, the following section shall be inserted, namely:—

“28A. Subject to such conditions as may be specified by the Central Government, where the Board is of opinion that any amount due to, or any loss, whether of money or of property, incurred by, the Board is irrecoverable, the Board may, with the previous approval of the Central Government, sanction the writing off finally of the said amount or loss:

Provided that no such approval of the Central Government shall be necessary where such irrecoverable amount or loss does not exceed in any individual case and in the aggregate in any year such amounts as may be prescribed.”

4. In section 49 of the principal Act, in sub-section (2), after clause (j), the following clause shall be inserted, namely:—

“(ja) the amounts for the purposes of the proviso to section 28A;”

Short title and commencement. Amendment of section 25.

Insertion of new section 28A.

Writing off of losses.

Amendment of section 49.

<sup>1</sup> 15-8-1986 : vide Notification No. S. O. 487 (E), dated 13-8-1986, Gazette of India, 1986, Extra-ordinary, Part II, Section 3(ii).